

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR S.G. SHAH

Petition(s) for Special Leave to Appeal (Cr1) No(s).8858/2010

(From the judgement and order dated 06/10/2010 in CRM No. 37645/2010
of Th e HIGH COURT OF PATNA)

AJAY KUMAR PRASAD Petitioner(s)

VERSUS

STATE OF BIHAR TH:VIGILANCE Respondent(s)

(With appln(s) for bail and office report)

Date: 22/11/2010 This Petition was called on for hearing today.

For Petitioner(s) Mr. Prakash Kumar, Adv.
Mr. Amit Pawan,Adv.

For Respondent(s) Mr. Gopal Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Counter affidavit is to be filed before 10.1.2011.

Ld. Counsel for the petitioner is requesting to list the matter before Hon. Court stating that bail application is pending. The court has issued notice on 8.11.2010 returnable within two weeks. Ld. Advocate for the respondent seeks four weeks time to file counter affidavit. They have yet to file their appearance also.

Respondents are permitted to file counter affidavit on or before 11.12.2010. List the matter on 11.12.2010.

(S.G.SHAH)
Registrar

ba